

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

12.02.2013

OA No. 95/2013

Applicant present in person.

The applicant has filed this OA directing the respondents to grant additional increment to him as per the Railway Board's order No. RBE 40/2012 dated 23.03.2012 under Rule 10 of the RS (RP) Rules, 2008. The applicant has also filed an appeal dated 30.09.2012 (Annexure A/3) in this regard but the same is pending consideration.

Having heard the applicant present in person and upon perusal of the documents on record, I direct the respondents to consider and decide the appeal of the applicant dated 30.09.2012 (Annexure A/3) expeditiously by passing a reasoned & speaking order but not beyond the period of two months from the date of receipt of a copy of this order.

If any prejudicial order is passed against the applicant, he is at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.

Anil Kumar
(Anil Kumar)
Member (A)

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